

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC-2', NEW DELHI**

**BEFORE SH. BHAVNESH SAINI, JUDICIAL MEMBER
AND
SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER**

(THROUGH VIDEO CONFERENCING)

ITA No.4201/Del/2019 for A.Y. 2015-16

Vikas Bharati 16/194, 2 nd Floor, Faiz Road Karol Bagh, Delhi – 110 005	Vs.	ITO, Ward – 41(1), New Delhi.
PAN- ACTPB 5519 J		
(APPELLANT)		(RESPONDENT)

Assessee by	Sh. Ashok Kumar Jain. C.A.
Revenue by	Sh. Prakash Dubey, Sr. D.R.

Date of hearing:	23/12/2020
Date of Pronouncement:	23/12/2020

ORDER

PER ANIL CHATURVEDI, AM:

This appeal filed by the assessee is directed against the order dated 18.03.2019 of the Commissioner of Income Tax (A)-31, New Delhi relating to Assessment Year 2015-16.

2. Before us, assessee has moved an application dated 21st December 2020 wherein the assessee has stated that it has opted for Vivad Se Vishwas (VSV) 2020 Scheme and has filed the

declaration (Form-1) and undertaking (Form-2) and has also received Form No.3 acknowledged from PCIT. The assessee has requested to allow the withdrawal of appeal. Learned DR has no objection to allow withdrawing the appeal.

3. After considering the request made by the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. With these directions **the appeal of the assessee is dismissed as withdrawn.**

4. **In the result, appeal of the assessee is dismissed.**

Order pronounced in the open court on 23.12.2020

**Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER**

**Sd/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

PY*

Date:- 23.12.2020

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI